

Central Administrative Tribunal  
Principal Bench: New Delhi

RA No. 154/97 in CP-37/97 in OA 2029/95

New Delhi, this the 4th day of July, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)  
Hon'ble Shri S.P. Biswas, Member (A)

Madan Mohan,  
R/o R-2/1215,  
Raj Nagar,  
Ghaziabad.

...Review applicant.

(22)

-versus-

1. Shri P.P. Chauhan,  
Secretary,  
Department of Health,  
Ministry of Health & Family Welfare,  
Nirman Bhawan, New Delhi.
2. Dr(Mrs.) Tripta Bhasin,  
Director,  
Central Health Education Bureau,  
Kotla Road, New Delhi.
3. Shri T.N. Sant,  
Pay and Accounts Officer,  
Directorate General of Health Services,  
Nirman Bhawan,  
New Delhi. ...Respondents

O R D E R (by circulation)  
(Dr. Jose P. Verghese, Vice-Chairman (J))

This RA has been filed against our orders dated 28.4.1997 in CP 37/97 in OA 2029/95. The Contempt Petition was disposed of on the basis that substantial compliance was reported. Review applicant has now submitted that the respondents have made certain illegal deductions not permissible under the Rules.

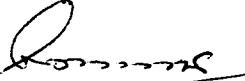
In view of the fact that we do not propose to deal with such dispute in the contempt proceedings, only order that we propose to pass is to grant liberty to the petitioner to re-agitate, if so advised, in case any

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illegal deductions have been made from what is due to the petitioner.

With the above observations, this R.A. is disposed of.



(S.P.Biswas)  
Member (A)



(Dr. Jose P. Verghese)  
Vice-Chairman (J)

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